'motor vehicles specified in (a) or (b) or (c) above used for drawing a trailer or side car' (3)

(*Shri Z.A. Ansari*)

MR. DEPUTY-SPEAKER : The question is :

"That clause 6, as amended, stand part of the Bill"

The motion was adopted.

Clause 6, *as amended, was added to the Bill.*

Clause 1—**Short title and commencement**

Amendment made—

"Page 1, line 4,—

for '1982' *substitute* '1983'. (2)

(*Shri Z.A. Ansari*)

MR. DEPUTY-SPEAKER : The question is :

"That clause 1, as amended, stand part of the Bill"

The motion was adopted.

Clause 1, *as amended, was added to the Bill.*

Enacting Formula

Amendment made—

"Page 1, line 1,—

for 'Thirty-third Year' *substitute*—

'Thirty-fourth Year' (1)

(*Shri Z.A. Ansari*)

MR. DEPUTY-SPEAKER : The question is :

"That the Enacting Formula, as amended, stand part of the Bill"

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI Z.R. ANSARI : I beg to move :

"That the Bill, as amended, be passed"

MR. DEPUTY-SPEAKER : The question is :

"That the Bill, as amended, be passed"

The motion was adopted.

17.25 hrs.

STATUTORY RESOLUTION *RE* DISAPPROVAL OF ARMS (AMENDMENT) ORDINANCE AND ARMS (AMENDMENT) BILL

MR. DEPUTY-SPEAKER : The House will now take up the Statutory Resolution and the Arms (Amendment) Bill, for which two hours have been alloted. As already announced from the Chair, we will complete this Bill and then only the House will adjourn. We will sit late.

SHRI G. M. BANATWALLA (Ponnani) : Announced when ?

MR. DEPUTY-SPEAKER : To-day itself.

When we took up this legislative business it was announced from the Chair. You can go through the proceedings to-morrow.

SHRI G.M. BANATWALLA : So many Members are absent. Nearly 40 to 41 Members were detained by the police to-day. Here the Arms Act is being passed after detaining Members of Parliament.

MR. DEPUTY-SPEAKER : Fortunately you are here.

SHRI G.M. BANATWALLA : All right, you pass it.

SHRI N.K. SHEJWALKAR : (Gwalior) : I beg to move :

> "This House disapproves of the Arms (Amendment) Ordinance, 1983 (Ordinance No. 4 of 1983) promulgated by the President on the 22nd June, 1983."

Time and again I have been raising this point in the House that power of ordinance should be exercised very sparingly. But, unfortunately, no attention has been paid to this objection of mine. Without actually judging the propriety of such an ordinance whether it is necessary or not, the Ordinances are being passed in a routine way. Inspite of the observations made by the Hon. Speakers—Shri Mavlankar and others, I am sure I have quoted many a time this use of power has not been checked but on the other hand it is on the increase. The blatant example of misuse is this ordinance. The purpose for which the ordinance has been brought in is said to be that there was already a Bill pending in the Rajya Sabha. Rajya Sabha has already gone through one Bill. It was passed in 1981 in Rajya Sabha. Now because there were several suggestions by the Hon. Members and from others also, lot of amendments are needed in the Bill. That is one of the reasons for bringing in this Bill. And secondly, there has been an emergency because of anti-social elements functioning. To provide vigilance on the issue of licence of fire-arms and sale of these arms so that these do not reach the anti-social elements this has been brought. Third line states :

> "Apart from unlicenced firearms, the imvolvement of licenced firearms in crime has also been on the increase".

That is why this has been moved. In this amending Bill the previous Bill as passed by the Rajya Sabha has also been incorporated. I have still to know what is the basis on which the Government has come to the conclusion that the involvement of licenced firearms in crime has been on the increase ? I would like to know what is the figure. How many fire-arms are involved in crime ? I do not know whether any study has been made or not.

Secondly even if there may be a slight increase, which I think, there is, as a student and as a lawyer, I know that in these days of deteriorating law and order situation, in most of the crimes and incidents, illegal arms are used. The tragedy is that actually those who are affected have no arms to defend. We read today in the newspapers the incident which has happened in the Defence Colony. We are reading every day about robbery, dacoity etc. Such incidents occur daily : Khilani couple was killed ; bank was robbed, looted. In Gwalior also, every day I hear some person is shot and some how or the other the assailant has escaped. Even on the main road, young culprits go along with what is called *Kutta*. You do not know what is there in the *kutta*.

The policy is, instead of the culprits to be disarmed, they are encircling those who are entitled to arm. I do not understand how this is going to help improve the law and order situation. With your permission, I would try to state in brief, what has been the history. There was old Act of 1878 at the time of Britishers. Those Britishers wanted to...I say in the words of our leaders ...emasculate the Indian community. Therefore, they had put in lot of restrictions in possessing arms. But after independence, again this Bill was brought in to consolidate the old law with regard to the Arms Act. I will just quote some part of the speech of Pandit Thakur Das Bhargava one of the most eminent Parliamentarians who participated in the debate in November, 1959.

श्री जितेन्द्र प्रसाद (शाहजहांपुर) : क्या वह जनसंघ के थे ?

श्री एन० के० शेजवालकर : जनसंघ के नहीं थे, कांग्रेस के थे। आपने पूछा इसलिए

मैंने बतलाया है। मैं समझता था कि आपको पता होगा—आपके पुराने मेम्बरों के बारे में।

मैं कह रहा था—यह उनकी 16 नवम्बर, 1959 की स्पीच है, जिसमें वह कहते हैं—

"पहली गवर्नमेंट ने आर्म्ज एक्ट बनाकर सारे हिन्दुस्तान को एक तरह से डिस-आर्म कर दिया था। उसके बारे में और क्रिटिसिज्म को छोड़कर महात्मा जी की क्रिटिसिज्म तो हाउस के हर चैम्बर को मालूम है कि यह ब्लैकेस्ट एक्ट है। महात्मा जी ने अंग्रेज के हाथ गवर्नमेंट को इस बारे में चिटठी लिखी थी जिसमें यह जिक्र किया गया था कि इस एक्ट के जरिए हिन्दुस्तान को इमैस्कुलेट कर दिया गया है।"

उन्होंने आगे कहा—

"मैं जानता हूं कि यह बिल लिबरल है, लेकिन उतना लिबरल नहीं है जितना कि हम उम्मीद करते थे। आनरेबिल मिनिस्टर साहब ने यह दुरुस्त फरमाया है कि यह बिल लिबरल है, लेकिन मैं अर्ज करना चाहता हूं कि उनको पब्लिक सेफ्टी की जो फिक्र है उसकी वजह से इस बिल में ऐसी चीजें आ गई हैं जो कि नहीं आनी चाहिए थीं।"

वह आगे कहते हैं—"हर आदमी को हक है कि वह हथियार रख कर अपने को, अपने पड़ौसी को, अपने रिश्तेदार को, बल्कि हर हिन्दुस्तानी को बचा सके और अपनी और दूसरों की प्रापर्टी को बचा सके।"

उनका यह भी कहना है कि चीन ने जो उसकी हिम्मत हुई हमारी तरफ देखने की, यह इस वजह से हुई क्योंकि हमारी तैयारी नहीं थी। अगर सब लोगों के पास आर्म्स होते तो शायद इस तरह से भागदौड़ नहीं मचती। उन्होंने स्विट्जरलैंड का उदाहरण दिया। उन्होंने कहा कि मुझे स्विट्जरलैन्ड जाने का मौका मिला। मुझे यह सुनकर हैरानी हुई कि ग्रेट वार में उनकी तरफ किसी ने आँख उठाकर नहीं देखा और उनके पास कोई रेगुलर आर्मी भी नहीं थी। 24 घंटे के अन्दर 5 लाख औरत-मर्द देश की रक्षा के लिए मौजूद थे। अगर लोगों के पास हथियार होते तो जम्मू-कश्मीर, नेफा में जो स्थिति है वह पैदा नहीं होती। कोई भी हमारी सीमा की तरफ आंख उठाकर नहीं देख सकता था।

मैन्युफैक्चरिंग के बारे में कहा गया है। आप लोगों को पता है कि आज रिवाल्वर की कीमत 20 हजार रुपया है। यह आखिर क्यों है? इसका कारण यह है कि आप हथियार नहीं बना रहे हैं। फण्डामेंटल पालिसी है कि हथियार बना सकते हैं। लेकिन यहां 100 रुपये की चीज 20 हजार रुपए में मिलती है। रायफल जिसकी लागत सौ-सवा सौ रुपए आती है वह 6000 रुपये में मिलती है। मिलने में भी दिक्कत होती है।

लाइसेंस पहले किस तरह से मिलते थे, इसके बारे में भी उन्होंने बताया है। उन्होंने बताया है कि डिप्टी कलेक्टर के हाथ में 50 रुपए देने पर लायसेंस मिलता था।

श्री रामप्यारे पनिका : अब 5000 देना होता है।

श्री एन० के० शेजवालकर : अब 5000 हो गया है। इसका क्या कारण है? आपका ही डिप्टी कलेक्टर हैं। मैं यह बात ध्यान में लाना चाहता हूं कि गलती कहां है आप यह नहीं ढूंढ़ रहे हैं।

They are not trying to find out where the mistake lies and they are finding out the remedy somewhere else. Actually, if arms are provided to those peaceful or rather conscientious citizens

[Shri N.K. Shejwalkar]

who are ready to help the Government in maintaining law and order and peace, some of the responbility of the Government will be automatically over. But instead of that, an entirely opposite policy is being followed. The whole responsibility is being taken by them. They cannot put a policeman for every citizen; every citizen cannot be escorted by a policeman. It is not possible. Why are they insisting upon making the citizen weak, the society as a whole weak? Why are they not giving a chance to the citizens to defend themselves?

SHRI XAVIER ARAKAL (Ernakulam): What is the objective of the Government? If it is only for an individual citizen to defend himself, where does the society, the Government come in? The very objective of the Government is to protect the life and the property of the citizen.

SHRI N. K. SHEJWALKAR: If he thinks that it is only the duty of the Government or it is the objective or the responsibility of the Government alone for that. I am afraid, my concept differs from him. He may think otherwise. But my concept is entirely different.

What I am trying to submit is that in 1959, there was a Joint Committee constituted. The Hon. Deputy-Speaker said that there are only 2 hours allotted for this Bill. So, I have not much time at my disposal. I could go through the proceedings of Joint Committee which was constituted then and which submitted the report, on the basis of which the Bill was brought forward at that time. I have no time for that. At that time Mr. Thakur Das Bhargava said that he was disappointed because the Joint Committee's views were not properly considered and incorporated in the Bill which was brought forward in 1959.

Now, the present amending Bill worsens the position that was obtaining in 1959. It is going much more beyond that. During earlier days, the Britishers were afraid of Indians and, therefore, for minor things, they used to provide harsher punishment. But it is not proper to provede harsher punishment now. I can a distinction between the two. If there draw are illegal arm with sombody or there is an illegal manufacture of arms, they can provide a harsher punishment. I do not mind. But, for example, if a person has got a licence and in the renewal of the licence there is a mistake, or some such thing happens, to provide a harsher punishment for that is not proper.

I will show you how it is. Every time Mr. Bhargava objected to the punishment which was provided at that time in the Act. But, you have provided double the punishment in most of the cases now. This is, according to me, a perverse approach to the whole problem. The problem is that even by the addition of Sections 24 (b) and 24 (a) and others, how are you going to check the persons who are the cause of mischief and who are manufacturing illegal arms? What is the provision to control that? There is no provision in the Amending Bill to cheek or curb the mischief. How are you providing a solution to the problem?

MR. DEPUTY SPEAKER: If there is any loophole, it is good as an advocate for you.

SHRI N. K. SHEJWALKAR: After coming here, I think I have left everything.

My humble suggestion is that even today it is not late to have rethinking of the whole Act, the whole approach to the Act and I do not think that there is any hurry of passing this Bill even today. You can refer the matter again to the Select Committee, if you so want, to consider the matter again and give the report after properly considering the present situation. After all, I am sure, you would not be able to give the figures. When you say in your statement that use of licences have also in time increased, I am looking forward for the figures which you are going to submit in this connection:

I do not find there any propriety or emergency. I do not know whether the Hon. Minister has time at his disposal to go through the present Arms Act. The presnt Arms Act itself makes provision for the eventualities which you are contemplating today. They are sufficient. Even the rule-making power is also there. Section 44 is there. You could have them by making a little provision by way of rules managed all these thinge because the grounds which you are showing is that after all at some areas you want to have a notification that acquisition of arms should not be there and they should not carry the arms. Again I can understand that for carrying on arms, you may put restriction. But what objection could you have if I have got an arm in my house ? Why should you have any objection ? You can say after all, "Please do not carry arms publicly. You keep those arms there." You know what are the practical difficulties if you are going to deposit the arms into the police station ? You would not get them back, as you submitted there. You would not get them. You know what happens in the police stations for all these goods. What happens to them ? You know very well. What is the purpose ? I do not understand. I can understand after all, if you do not allow people to carry all these weapons and all that in some area. That you could have achieved by even making use of the rules. But even if you do it, why shou'd you restrict ? Why should you ask somebody to deposit arms in the police station? I do not think there is any necessity for doing that for the purpose you want to achieve.

Secondly, you say that the limit should be three arms should be there. That is one of the amendments. Why should it be three ? What is the logic behind that ? If any arm is going to be used in a crime, it could be one or three or four. If you limit the number of arms to three, now is it going to help you ? I do not know. It will lead to unnecessary corruption and inconvenience to those who are possessing those arms. You allow them to have them. You issue them licence to have arms. You say that altimately you want to decrease the number of crimes. How is it going to be achieved ? I am not able to follow that.

Therefore, I oppose this Bill in toto and my motion is that this Ordinance should not be approved at all. It should be disapproved and, if at all, there is necessity, the Bill should be referred to the Select Committee wherein all these eventualities are properly considered and, as you have also promised in that statement that the consolidated Bill ought to have come, and that it is not at this time but you will bring it some time later.

You have already promulgated an Ordinance. Why not refer the Bill now to a Select Committee ? Let it be passed properly. Let it be a consolidated legislation.

With these words, I hope that the Hon. Minister will consider this matter seriously and agree to my suggestion.

MR. DEPUTY-SPEAKER : Resolution moved :

> "This House disapproves of the Arms (Amendment) Ordinance, 1983 (Ordinance No. 4 of 1983) promulgated by the President on the 22nd June, 1983 "

We are taking up items 12 and 13 together.

Now, the Minister.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RAJAN LASKAR) : Sir, I beg to move :

> "That the Bill further to amend the Arms Act, 1959, be taken into consideration."

Whatever few points that Hon. Member Shri Shejwalkar has raised, I I will deal with them at the end when I reply to the other Hon. Members.

Sir, of late, there has been increa-

[Shri Nihar Ranjan Laskar]

sing incidence of the use of both unlicensed firearms in commission of crime and other anti-social and anti-national activities. The problem was examined in all its aspects by an expert Committee headed by the Director of the Bureau of Police Research and Development. Based on the findings of the expert Committee, proposals to make amendments in the Arms Act, 1959, were formulated and an Arms (Amendment) Bill, 1981, was introduced in the Rajya Sabha on 24th August, 1981. The Bill was passed by the Rajya Sabha on 8th September, 1981 and was laid before the Lok Sabha on 10th September, 1981. In the meanwhile, a number of suggestions for further amendment of the Bill were received from Members of Parliament and also from other quarters. The suggestions received from various quarters were examined in depth in consultation with various agencies and revised proposals were finalised for moving necessary amendments to the Bill pending in the Lok Sabha. However, the trend of events in certain parts of the country was such that there was an imminent danger of extensive disturbance of public peace and tranquility and it, therefore, became urgently necessary to carry out the amendment proposals through promulgation of an Ordinance. The Ordinance was promulgated by the President on 22nd June, 1983. The present Bill seeks to replace the Ordinace.

Sir, at this stage I would like to highlight some of the important aspects of the proposed amendment Bill.

To curb illicit firearms, a provision has been made for significant enhancement in punishment for offences involving illicit firearms, also with provision for a minimum period of imprisonment for grave offences.

The illicit manufacture and sale of firearms without licence is proposed to be made punishable with imprisonment upto seven years and fine, with a minimum punishment of three years imprisonment, compared to the earlier provision of upto three years imprisonment or fine or both.

Similar penalty is proposed for unlawful possession of prohibited arms and ammunition and illicit import and export of prohibited categories.

Acquisition, possession and carrying of firearms without a valid licence is proposed to be made punishable with a minimum punishment of six months imprisonment and a maximum of three years and with fine.

Similar punishments have been proposed against the arms manufacturers and dealers who maintain false accounts or fail to maintain accounts.

I would like to mention some other measures proposed to curb the involvement of licensed firearms in crime.

At present there is no ceiling on the possession of firearms. It is proposed to introduce a ceiling of three firearms per person, with certain exceptions like firearms dealers or members of a recognised and licensed rifle club or rifle association using .22 bore rifle or an air rifle for target practice.

It is also proposed to raise the eligibility age for possession of firearms from 16 to 21.

To ensure proper screening of the applicants, provision has been made making it obligatory for the licensing authority to obtain a police report.

At the same time, to avoid unnecessary delay in the issue of licences in genuine and deserving cases, a time limit is being prescribed for submission of Police Report and if the report is not received within the prescribed time limit, the licensing authority would be free to decide the matter without Police Report.

Sir, we have come across instances of large scale use of arms in group clashes and in mass agitations.

SHRI N.K. SHEJWALKAR : At this stage, will the Minister oblige me by giving the figures as to how many offences were committed ?

SHRI NIHAR RANJAN LASKAR : It is known to everybody. We are discussing the Bill. Why should we give those figures ? We are here dealing with an extraordinary situation.

SHRI N.K. SHEJWALKAR : What is the reason for this Bill ? You said just now that you won't give the figures.

SHRI NIHAR RANJAN LASKAR : I said that this is to deal with such extraordinary situations we have proposed two new provisions. Through the new Section 24A, power is being invested in the Government to prohibit the possession of firearms and other notified arms in disturbed areas for a specified period and to order everyone to deposit the firearms and other arms with Police Stations. By the Section 24 B, provision has been made to prohibit carrying of specified arms in public places for a specified period. Contravention of these provisions would be punishable with minimum imprisonment of one year, which may extend upto five years and also to fine.

Sir, I have highlighted some of the important provisions of the Amendment Bill. I hope that the Hon'ble Members would support these amendments and the House will kindly consent to it.

Sir, with these words, I commend the Bill to the House for consideration.

MR. DEPUTY-SPEAKER : Motion moved :

"That the Bill further to amend the Arms Act, 1959, be taken into consideration."

Shri Bhim Singh.

श्री भीम सिंह (झुन्झुनू) : उपाध्यक्ष महोदय, इस बिल के स्टेटमेंट आफ आब्जैक्ट्स एंड रीजन्ज में सरकार ने चार मोटी-मोटी बातें लिखी हैं। उसमें पहली बात तो यह कही गई है—

"Apart from unlicensed firearms, the involvement of licensed firearms in crime has also been on the increase."

मंत्री महोदय ने यह बताने का कष्ट नहीं किया है कि लाइसेंस्ड आर्म्ज द्वारा किए जाने वाले क्राइम्ज में कितने प्रतिशत वृद्धि हुई है। आमतौर पर जितनी डकायटीज, मर्डर्ज और दूसरे क्राइम्ज होते हैं, मैं दावे के साथ कह सकता हूं कि उनमें से 99 परसेंट में अनलाइसेन्सड आर्म्ज यूज किए जाते हैं। मुश्किल से एक-आध केस में, जैसे काश्तकारों के खेत के झगड़े में, लाइसेन्स्ड आर्म्ज इस्तेमाल किए जाते हैं।

इस स्टेटमेंट में आगे कहा गया है :—

"The Arms (Amendment) Bill 1981 (Bill No. XXI of 1981) was, therefore, introduced in Parliament in 1981 to provide for greater vigilance on the issue of licences for firearms and Sale and transfer of those arms with the objective of ensuring that firearms do not come into possession of anti-social elements.

मैं सरकार से जानना चाहता हूं कि उसने कितने अनलाइसन्स्ड आर्म्ज जब्त किए हैं और कितने लोगों के खिलाफ एक्शन लिया है।

इसके बाद इस स्टेटमेंट में कहा गया है :—

"However, the trend of recent events in certain parts of the country was such that there was an imminent danger of extensive disturbance of public peace and franquility in certain areas."

मैं कहना चाहता हूं कि 1959 एक्ट के सैक्शन 24 में दिया हुआ है :—

(श्री भीम सिंह)

"The Central Government may, at any time, order the seisure of any arms or ammunition in the possession of any person, notwith standing that such person is entitled by virtue of this Act or any other law for the timebeing in force to have the same in his possession, and may detain the same for such period as it thinks necessary for the public peace and safety."

आज पंजाब और दूसरी जगह स्थिति यह है कि जैसे लोग अपनी कार में सामान कैरी करते हैं, वैसे ही नेता और दूसरे लोग बाक्सिज में एम्युनीशन, तीन-चार राइफल्ज, आटोमैटिक वैपन्ज लेकर निकलते हैं। सरकार ने पंजाब में कितने आटोमैटिक वेपन्ज सीज किए हैं और कितने लोगों की पकड़-धकड़ की है ? सरकार उन लोगों को तो पकड़ नहीं पाती है और सारी कसर यहां पर लाइसेंस्ड आर्म्ज के मामले में निकालना चाहती है। यह तो उसी तरह की मिसाल है कि रोकना चाहते हैं प्रास्टीट्यूशन को और बैन लगाते हैं शादी पर। अनलाइसेंस्ड आर्म्ज के खिलाफ सरकार एक्शन नहीं लेती हैं और लाइसेंस्ड आर्म्ज पर रेस्ट्रिक्शन लगाना चाहती हैं।

उपाध्यक्ष महोदय, 28 जुलाई को मैंने एक शार्ट नोटिस क्वैश्चन रखा था, जिसमें मैंने पूछा था कि—

"(a) How many individuals owning and having licences of fire arms or more have been involved in anti-social or criminal activities in the country ?

(b) How many of the individuals are suspected of loaning these fire arms for such activities ?

(c) What is the percentage of licenced fire arms having been used in offences during the last three years ?"

आपके पास आंकड़े नहीं हैं, आपने असलियत देखने की कोशिश नहीं की। जिस तरह से कानून बनाकर आपके सामने रख दिया गया, उसी हालत में आप यहां बैन लगाने की कोशिश कर रहे हैं। आप जुल्म के ऊपर रोक लगाना चाहते हैं, मेरी दृष्टि में आपकी यह मंशा कभी भी नहीं हो सकती है कि जो सैल्फ डिफेंस या सैल्फ प्रोटैक्शन के काम में आर्म्ज लाए जाते हैं, उन पर रोक लगाई जाए। अपने देश में ब्रिटिश समय में आर्म्ज के ऊपर रिस्ट्रिक्शन होता था, क्योंकि उनको खतरा था। यह बात सरकार को मान कर चलना चाहिए बारह बोर और दूसरी राइफल्ज जो कि स्पोर्ट्स के काम में आती हैं, उनसे तो सरकार को कोई खतरा नहीं है। बेसिकली बिल में आपने जिक्र किया है कि आप तीन फायर आर्म्ज को रिस्ट्रिक्ट करना चाहते हैं। इस बारे में मैंने आपको अमेंडमेंट भी दी है। शेजवलकर जी ने भी आपसे पूछा है कि आपका थीम क्या है ? इसलिए तीन फीगर की जगह मैंने चार फिगर दिया है।

Page 1, Line 16,—

for "three" *substitute*—
"four breech loading" (1)

मै आपको बताना चाहता हूं कि यदि कोई आदमी शिकार होगा, तीतर या खरगोश को मारेगा तो शार्ट गन का इस्तेमाल करेगा, यदि कहीं किसान की फसल को सूअर खाएगा तो राइफल का यूज करेगा और आप अपने निर्वाचन क्षेत्र का दौरा करने के लिए जायेंगे और राइफल साथ लेकर जायेंगे तो लोग डरेंगे, इसलिए आप अपने साथ पिस्टल को साथ ले जाना पसन्द करेंगे। यदि बच्चों को

सिखायेंगे तो 22 बोर से सिखायेंगे। हर वैपन का अपना अपना अलग-अलग उपयोग है। इसलिए मैंने अपना अमेंडमेंट तीन के स्थान पर चार कर दिया है।

दूसरा अमेंडमेंट है,

Page 1, line 18,—

after "more" *insert* "breech-loading" (2)

आपने अपने एक्ट में फायर आर्म्स वर्ड को ही यूज किया है। इसके अन्दर मजल लोडर को भी इन्क्ल्यूड कर दिया है। पंजाब के अंदर आपकी मुख्य समस्या है। डकैती में लोग आटोमैटिक वैपन्स काम में ला रहे हैं। डकैती हो रही है, कार और मोटर साइकिल से, लेकिन आप बैन लगा रहे हैं साइकिल और बैलगाड़ी पर। मेजल लोडर एन्टीक है। मेजल लोडर को लेकर कौन क्राइम करने जा रहा है? इसलिए आप इस हालत में क्यों बैन लगाना चाहते हैं? पुरानी 13 फुट लम्बी नाल वाली मेजर लोडर मैच-लॉक जो नारियल की बत्ती से चलने वाली है, उससे तो कोई क्राइम नहीं करने जाएगा। आज ओटोमैटिक वैपन, मिजाइल बम्ब की बात दुनिया कर रही है, आप बैन लगाना चाहते हैं उन पर जिससे कोई क्राइम नहीं कर सकता है। काइम 30 कार-बाइन से होते हैं। यदि आप इन एनटिक पर बैन लगायेंगे तो इनको सब काट काट कर बेच देंगे। ये सब चीजें म्यूजियम में रखने की चीजें हैं। सिन्दीमजल लोडर गन जिसका कि मछली जैसे आकार का कुन्दा होता है, इस प्रकार की चीजें आजकल कहां मिलती हैं? आज वे देखने को नहीं मिलती हैं। लोग उन को खरीद कर ले जा रहे हैं, बाहर वाले! ये चीजें खत्म होती जा रही हैं। ऐसी बंदूकें अपने कमरे में सजाने के काम में लाई जाती हैं। यदि आप इन सबको तीनों में शामिल कर देंगे तो ये सब कबाड़ियों को बेचनी पर जायेंगी।

18. hrs.

मेरा तीसरा अमेंडमेंट है—

Page 2,—

after line 6, *insert*,—

"Provided further that a person who has in his possession more than four breech loading firearms at the commenment of the Arms (Amendment) Act, 1983 may retain with him all the firearms in case they have become obsolete because the ammunition or the cartridges required for them are no longer manufactured within or without the country."

बहुत से मुल्कों में इन वेपन्ज का एम्यूनीशन बनना बन्द हो चुका है और आज से नहीं दस वर्ष पहले से बन्द हो चुका है। जब उनके कार्टरिजेज ही नहीं है तो वे काम में नहीं लाये जा सकते। मेरे पास ऐसे वेपन्ज की एक लिस्ट है—आप चाहें तो मैं पेश कर दूं—आफ़-हैण्ड मैंने 22 की लिस्ट बनाई है।

श्री जितेन्द्र प्रसाद (शाहजहानपुर): और भी होंगे।

श्री भीम सिंह: जितना जल्दी से कलैक्ट कर सकता था, मैंने बनाया है। मैं कह रहा था कि जो फायर आर्म्ज आब्सोलीट हो चुके हैं, जिनका एम्यूनीशन नहीं है, उन से क्या खतरा है। इसलिए ऐसे आब्सोलीट वैपन्ज को इस तीन की संख्या में न रखा जाय, इसीलिये मैंने यह प्रावीजो रखा है.

Now there is another amendment viz.

Peag 2, lines 9 and 10,—

omit "using a Point 22 bore rifle or an air rifle for target practice."

आप ने सैक्शन 3 सब-सैक्शन 3 में लिखा है—

"Nothing contained in sub-section (2) shall apply to any dealer in firearms or to any member of a rifle club or rifle association licensed or recognised by the Central Government using a point 22 bore rifle or an air rifle for target practice."

इसमें यूजिंग से लेकर प्रेक्टिस तक, यह बिलकुल रिडन्डेन्ट है, ओमिट होने लायक है।

अपने यहां एशियाड गेम्ज़ हुए, इसमें बहुत सारे कम्पीटीशन्ज़ हुए, बिग-बोर राइफल्ज़ के हुए, दूसरे हुए। इसी तरह नेशनल राइफल एसोसियेशन के हर साल कम्पीटीशन्ज़ होते हैं, क्ले-पिजन्ज़ शूटिंग के के होते हैं, रिवाल्वर-शूटिंग के होते हैं, वैरियस-टाइप्स आफ़ गन्ज़ इनमें यूज़ होती हैं—इन को रेस्ट्रिक्ट कर देंगे तो कैसे काम चलेगा ? पहले जो क्ले-पिजन का कम्पीटीशन होता था, उसमें गन गर्म हो जाती थी, इस लिये दूसरी यूज़ होती थी—इसलिये—

"using a point 22 bore rifle or an air rifle for target practice"

यह रिडन्डेन्ट है। आप ने कहा है कि एसोसियेशन के मेम्बरों के लिये छूट है, लेकिन जब आप पाबन्दी लगा देंगे तो वे प्रेक्टिस कैसे करेंगे ?

श्री शिवप्रसाद साहू (रांची) : अगर इस में अमेंडमेन्ट नहीं करोगे तो सारी स्पोर्टस् की एक्टिविटीज़ बन्द हो जायंगी।

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : I am giving my silent support.

श्री भीम सिंह : मैंने इसीलिये निवेदन किया है कि—

Page 2,—
omit lines 39 and 40

आप ने जो 45 दिन की रेस्ट्रिक्शन लगाई है यह ठीक नहीं है। It is mentioned in Clause. 4, sub-clause (b) (2) (b) :

"a period of not less than forty-five days has expired after the giving of such information."

पहले के एक्ट में था कि जब भी कोई आदमी खेल करता था तो मैजिस्ट्रेट को खबर देता था। यह बात सब-सैक्शन 9 से कवर हो जाती है। जिसमें लिखा है—

"(a) he has informed in writing the district magistrate having jurisdiction or the officer in charge."

जब उसने इन्फर्मेशन दे दी तो उस पर 45 दिनों की रेस्ट्रिक्शन क्यों लगाते हैं ? 45 दिनों तक खरीदने के लिये वह नहीं रुकेगा। मान लीजिये एक आदमी लखनऊ से खरीदने के लिये आता है, जब उसको खरीदने के लिये आता है, जब उसको खरीदने का लाइसेंस दिया गया है तो उसके करैक्टर और चाल-चलन की जांच की गई होगी, बिना उसके मैजिस्ट्रेट या लाइसेंसिंग अथारिटी उसको लाइसेंस नहीं दे सकता है। ऐसी सूरत में अगर रेस्ट्रिक्शन लगायेंगे तो इसमें काफ़ी कठिनाई होगी। जयपुर का मैजिस्ट्रेट नोटिस देगा, खरीदनेवाला लखनऊ का है, तो जयपुर वाले को लखनऊ वाले के चाल-चलन का क्या पता होगा ?

यह एक अनावश्यक चीज है। अभी जैसा कि आपने अपनी स्पीच में कहा कि अन ड्यू डिले होता है तो इस 45 डेज के प्रावीजन को भी समाप्त कीजिए। इतने दिन तक खरीदने वाला बैठा नहीं रहेगा। आपको

(श्री भीम सिंह)

शायद जानकारी होगी कि पुलिस विभाग में कई हथियार पड़े हैं। इस प्रावीजन के कारण कोई लाइसेंसधारी इनको जल्दी प्राप्त नहीं कर सकता। इसका परिणाम यह होगा कि डेढ़ लाख की 12 बोर पर डी गन 50 रुपए में नीलाम हो जाएगी। इसलिए यह 45 डेज की क्लाज़ डिलीट होने के काबिल है।

पेज 3 लाईन 6—insert—

"Provided that where a person is already holding a licence for one or more firearms he may be given permission to buy another firearm for his personal use without further police or other enquiry within a fortnight from the date of application or refused for reasons to be recorded in writing.

Provided further that representatives of the public M.L.As., M.Ps. and gazetted officers of the Central and State Governments may be given licences for firearms for their personal use and safety without any police or other enquiry. within a fortnight from the date of application or refused for reasons to be recorded in writing."

जब आपने एक आदमी को लायसेंस दे रखा है और उसकी एक बार सारी इन्क्वारी हो चुकी है तो आगे अगर वह 12 बोर का लायसेंस चाहता है तो उसके लिए फिर किसी इन्क्वारी की आवश्यकता नहीं होनी चाहिए। इसमें गवर्नमेंट का समय जाया होता है, खर्चा होता है। इसी प्रकार एम. एल. ए., एम. पी., गजटेड आफिसर, ये सब रेसपोंसिबल परसन हैं, इनकी इन्क्वारी भी नहीं होनी चाहिए। एम.पीज़ और एम. एल. ए. ज़ को प्रिवलेज मिलना चाहिए। पेज 3 लाइन 7-8—"After such inquiry, if any, as it may cosider necessary."

यह मैंने इसलिए दिया है कि जब पुलिस की रिपोर्ट आप मांग लेते हैं तो फिर तहसीलदार और पटवारी को कागज भेजने की कोई आवश्यकता नहीं है। इससे जितने ज्यादा हाथों में फाइल जाएगी उतना ही उसका पैसा अधिक लगेगा। आपकी फीस तो मात्र 5 या 15 रुपए होती है लेकिन लायसेंस लेने में 5000 रुपया लग जाता है। इसकी उपरोक्त लाइन 7-8 को डिलीट करना चाहिए।

"After considering the report received under sub-section(2). shall. subject to the other provisions of this Chapter, by order in writing either grant the licence or refuse to grant the same:"

जब पुलिस की रिपोर्ट आ गई तो फिर इसकी क्या आवश्यकता है?

इसके बाद दूसरा अमेंडमेंट है पेज 2 लाइन 43

"After "twenty-one years" insert—

"But this age restriction shall not be applicable to a person who already holds a licence prior to the coming into force of the Arms (Amendment) Act, 1983."

अभी आपने 16 वर्ष की आयु लाइसेंस लेने के लिए रखी हुई है। इस तरह से कई 16-17-18 साल की आयु के लोगों के पास लायसेंस हैं। अब पास 21 वर्ष आयु करना चाहते हैं क्योंकि क्राइम्स बढ़ रहे हैं। आगे के लिए ठीक है। लेकिन आज जिनके पास आलरेडी लाइसेंस हैं और जो दो साल के बाद 21 साल पूरे कर लेंगे और जिनका आज चाल-चलन ठीक है, कोई खराबी नहीं करते हैं, क्राइम नहीं करते हैं उनका तो आप ध्यान रखें। अगर शिकायत आती है कि कोई क्राइम करता है तो 21 साल क्या 61 साल वाले का भी लाइसेंस आप कैंसल

कर सकते हैं। अगर आपने इसको दिया तो परेशानी हो जाएगी, उनके हथियार बरबाद हो जाएंगे। जो बच्चे सीखना चाहते हैं, जो होशियार बनना चाहते हैं, जो हथियार चलाना चाहते हैं उनको तो इजाजत होनी चाहिये। 21 साल के बाद तो वह रोटी कमाने-खाने लग जाएगा और तब शिकार करने की उसको याद नहीं आएगी। This clause should not have retrospective effect but it should have prospective effect. 21 साल का रखिये, मुझे एतराज नहीं है। पहले के लाइसेन्स वालों के लिए न करें।

45 दिन को हटा देते हैं तो पीनल क्लाज हट जाएगा। पेज 7 लाइन 26 में मेरी एमेंडमेंट है omit और अदर आर्म्ज। शायद छपने में गलती हुई है, आपने मेरे एमेंडमेंट अदर को कम में कर दिया है। आप पेज 7 को देखें। फायर आर्म्ज की इनफर्मेशन देने के लिए आपने 45 दिन का समय रखा है, तलवार के लिए, बल्लम के लिए नहीं रखा है। अदर आर्म्ज आप कर देते हैं तो सारीदुनिया भर के तीर, कमान, भाला, बरछा वगैरह सब इसमें आ जाते हैं। यह आपकी इटेंशन नहीं है। 45 दिन के अन्दर इटेंशन का नोटिस दिया है। ओवर साइट से ड्राफ्टिंग में गलती हो गई है। यह सोललो मेंट है फायर आर्म्ज के लिए। बाकी रिडंडेंट है।

बेसिकली कभी भी सरकार का मंशा नहीं हो सकता कि जिस आदमी के पास सेल्फ डिफेंस के लिए जो हथियार है उनको वह न रखें और उसको बिल्कुल निहत्था कर दिया जाए। घर-घर में, फैमिली-फैमिली में अपने बचाव के लिए आप पुलिस को नहीं लगा सकते हैं। चम्बल रेवाइंज, राजस्थान के बोर्डर पर, धोलपुर, आगरा, मध्य प्रदेश वगैरह में डाकू आते हैं, डकैतियां पड़ती हैं और पुलिस डकैतियों के कई घंटे बाद पहुँचती है और पासिबली उसी वक्त पहुँच भी नहीं सकती है और अगर गांव में कोई नौजवान आदमी, हिम्मत वाला आदमी डाकुओं को ललकारता है, उनका सामना करने की हिम्मत रखता है, उनको मारता है और गांव को बचाता है और उस पर आप रोक लगा देते हैं और सेल्फ डिफेंस के लिए भी उसके लाइसेंस को खत्म कर देते हैं तो कैसे आप एक्सपेक्ट करते हैं कि वह उनका मुकाबला करे। तब किस तरह से आप कंट्री को बचा सकोगे, लॉ एंड आर्डर को सम्भाल सकोगे? हर आदमी को दिलेर बनाओ, बुजदिल नहीं, उसको खड़ा करो ज्यादती और जुल्म के खिलाफ लड़ने के लिए ताकि वह अपने आपको और पड़ोस को और गांवों को बचा सके।

बेसिकली राइफल क्लब एसोसियेशन के बारे में मैंने जो संशोधन दिया है और 45 डेज वाला दिया है इनको तथा सब दूसरी बातों को आप सोचें।

18.13 hrs,

BUSINESS ADVISORY COMMITTEE

Forty-eight Report

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : I beg to present the Forty-eight Report of the Bnsiness Advisory Committee.

———

18 14 hrs.

ARREST OF MEMBER

MR. DEPUTY-SPEAKER : I have to inform the House that the following wireless message dated 9 August, 1983,